d
SLP(C)No. 8332-8333 OF 2001

ITEM No.40 Court No. 2 SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8332-8333/2001
(From the judgement and order dated 25/10/1999 in WA 884/92 and
WA 922/92 of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEV. CORPN. Petitioner (s)

VERSUS

SAROJINI AMMA AND ANR. Respondent (s)

(With prayer for interim relief and office report)
With

SLP(C)No.8335-8338/2001
KERALA STATE CASHEW DEV. CORPN. VS LAKSHIU&KUTTY AMMA AND ORS.
(with prayer for interim relief and office report)

Date : 15/04/2002 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Ms. Beena Prakash, Adv.
Mr. G. Prakash, Adv.

For Respondent (s) Mr. E.M.S. Anam, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Rejoinder be filed within four weeks. List thereafter.

.SP1

(D.P. WALIA) (JANKI BHATIA) @@
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